## GOVERNMENT OF INDIA PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS LOK SABHA

UNSTARRED QUESTION NO:4694
ANSWERED ON:22.04.2015
CIVIL SERVICES EXAMINATION
Chakravarty Smt. Bijoya;Choudhary Shri Ram Tahal;Khaire Shri Chandrakant Bhaurao

## Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether there are several shortcomings in the present structure of civil services examination due to which it is being opposed;
- (b) if so, the details thereof;
- (c) whether the Government proposes to make any changes in the said structure;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

## **Answer**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a) & (b): The changes in the syllabus of Civil Services (Prelims) took place from Civil Services Examination, 2011 followed by changes in the Civil Services (Main) from Civil Services Examination 2013. In the wake of these changes made in the pattern of Civil Services Examination (CSE), there were demands relating to structure/syllabus of CSE, additional attempts, number of attempts and granting relaxation in upper age limit.

After due consideration, the Government took a decision on 7.2.2014 to allow two additional attempts to all categories of candidates w.e.f. CSE 2014 with consequential relaxation of maximum age for all candidates, if required.

The Government has also decided that in the paper II of Civil Services (Preliminary) Examination, the marks of the Question-section on "English Language Comprehension Skills" are not to include for gradation or merit in CSE 2014. It has further been decided that the candidates who appeared in Civil Services Examination 2011, would be given one more attempt in Civil Services Examination 2015.

(c) to (e): The Central Government further discussed the issues concerning the Civil Service Examination in an All Party Leaders Meeting held on 23.11.2014. The suggestions from the political parties have been received and the matter is under consideration of the Government.